

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:34  
ANSWERED ON:24.02.2015  
ATTEMPT TO SUICIDE  
Venugopal Dr. Ponnusamy

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has any proposal to decriminalize attempt to suicide by scrapping it from the Indian Penal Code (IPC);
- (b) if so, the details thereof;
- (c) whether the Law Commission of India had recommended for repeal of Section 309 of the IPC ; and
- (d) if so, the details thereof and the action taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (d): Yes Madam. The Law Commission of India, in its 210th Report: "Humanization and Decriminalization of Attempt to Suicide" had recommended that section 309 (attempt to commit suicide) of IPC needs to be effaced from the statute book because that provision is inhuman irrespective of whether it is constitutional or unconstitutional. Ministry of Home Affairs has decided to accept the recommendation of the Law Commission of India. A draft note, containing, inter alia, the proposal to delete section 309 from the IPC, has been sent to the Legislative Department, Ministry of Law and Justice for drawing up a draft Amendment Bill.